

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-21/2020

M/S. TITOS RESORT &
HOSPITALITIES PVT.LTD.

Represented by Shri Brijesh Sardessai
its (Chief Executive Officer)

... Petitioner

Versus

UNION OF INDIA & ORS.

... Respondents

Mr. Dattaprasad Lawande, Mr. A. Kuncolienkar and Mr. P. Dangui,
Advocates for the Petitioner.

Mr. Brijesh Sardessai, CEO of Petitioner present in person.

Ms. P. Kamat, Addl. Government Advocate for Resps. No.2, 3 and 4.

Mr. P. Faldessai, Assistant Solicitor General of India for Resp. No.1.

Coram:- M. S. SONAK, J.

Date:- 19th May, 2020

P. C.:

Heard Mr. Dattaprasad Lawande for the Petitioner. Ms. P. Kamat, Addl. Government Advocate appears for Respondents No.2, 3 and 4 and Mr. P. Faldessai, Assistant Solicitor General of India appears for Respondent No.1.

2. Respondent No.2 to file reply latest by 2nd June, 2020. Advance copy to be furnished to the learned counsel for the petitioner. Rejoinder, if any, to be filed by 8th June, 2020.

3. By way of ad interim relief, Mr. Lawande submits that an amount of ₹77 lakhs be released from out of the bank account which has been frozen by the impugned communications, which amount, the petitioner will secure by furnishing a bank guarantee from a Nationalized or Scheduled Bank. Ms. Kamat, on instructions, has no objection for adoption of such a course of action.

4. Accordingly, upon the petitioner furnishing a bank guarantee in an amount of ₹77 lakhs in favour of the respondent no.2, the respondent no.2, to forthwith issue necessary directions to the bank for release of an amount of ₹77 lakhs to the petitioner.

5. Mr. Lawande, on instructions, has stated that this amount of ₹77 lakhs is necessary for payment of salaries of the employees. He says that this amount would be utilized only for payment of salaries and other amounts which are set out in paragraph 19 of the petition. He says that the petitioner will utilize this amount only for the said purpose and for no other purposes. On the next date, the petitioner, to file affidavit regards the utilization of this released amount along with evidences.

6. Stand over to 8th June, 2020.

M. S. SONAK, J.